

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KHARKIA STEELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KHARKIA STEELS PVT. LTD.
2.	Date of incorporation of corporate debtor	03/01/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2006PTC107052
5.	Address of the registered office and principal office (if any) of corporate debtor	3A HARE STREET, KOLKATA, WB 700001 IN
6.	Insolvency commencement date in respect of Corporate Debtor (CD)	23/09/2019
7.	Estimated date of closure of insolvency resolution process	21/03/2020 (180 days from the date of commencement of Insolvency Process of the Corporate Debtor)
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional (IRP)	Name – Mr. Uday Narayan Mitra (IRP) Reg. No. – IBBI/IPA-001/IP-P00793/2017-18/11360
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 72/1, Dawnagazi Road, Bally, Kolkata, West Bengal ,711201 Email Address: udaynarayanmitra@yahoo.co.uk
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Mr. Uday Narayan Mitra, Sagar Trade Cube, Unit No. 203,104, S. P. Mukherjee Road, Kolkata, West Bengal ,700026 Email Address: cirp.kharkiateels@gmail.com
11.	Last date for submission of claims	07/10/2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: http://www.ibbi.gov.in/downloadform.html b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kharkia Steels Pvt. Ltd. on 23/09/2019.**

The creditors of **Kharkia Steels Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before **07/10/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.09.2019

Place: Kolkata



Uday Narayan Mitra
Uday Narayan Mitra (IRP)
Kharkia Steels Pvt. Ltd. (CD)

IBBI/IPA-001/IP-P00793/2017-18/11360